

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 229
848/252/ND/2019

IN THE MATTER OF:

Income Tax Officer-Ward 20(1), New Delhi

...APPELLANT

Vs.

**Roc, Delhi & Ors
(M/s. Prachi Interiors Pvt. Ltd.)**

...RESPONDENT

Section

Under Section 252

Order delivered on 18.03.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Income Tax Department

**:Mr. Zoheb Hossain, Sr. St.
Counsel and Ms. Priti Verma,
Advocate**

For the Respondent

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ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 07.05.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**